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O.A. No. 630 of 2011

Jagannath Dehury.....Applicant

VS

BSNL & Ors.....Respondents

Order dated: 20.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. J. Sengupta, Ld. Counsel for the applicant and Mr. K.C.Kanungo, Ld. Counsel appearing for the Respondent-BSNL, on whom a copy of this O.A. has already been served.

2. Applicant, who is Telephone Technical Assistant, was ordered to look after the post of JTO vide Annexure-A/1 dated 10.01.2008. While continuing as such, the applicant made representation vide Annexure-A/2 dated 02.02.2011 seeking grant of higher scale of pay but the same has not yet been considered. During the course of hearing for admission, Ld. Counsel for the applicant also relied on a judgment of Hon'ble Apex Court in the matter of Selva Raj vs Lt. Governor of Island, Port Blair reported in AIR 1999 SC 838.

(Signature)

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3. By filing the present O.A., applicant prays for a direction to the Respondents to grant him "the pay attached to the post of Junior Telecom Officer from the date he actually shouldered the responsibilities of that post".

4. Since, the representation filed by the applicant under Annexure-A/2 dated 02.02.2011 before Respondent No.2 is still pending, we, at this stage, without going into the merit of the case direct Respondent No.2 to consider the pending representation as at Annexure-A/2 dated 02.02.2011 in the light of judgment of Hon'ble Supreme Court (supra) and pass a reasoned order within a period of 60 days from the date of receipt of a copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER (Admn.)